

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO.92 OF 2025

IN THE MATTER OF:

DR. ANIL KUMAR PANDEY

.... APPLICANT

VERSUS

STATEN OF UP & ORS.

.... RESPONDENTS

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NEW DELHI

DATED: 28 .10.2025



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

(M.) 9810252518

Email: pradeepmisra@yahoo.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO.92 OF 2025

IN THE MATTER OF:

Dr. Anil Kumar Pandey

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

**RESPONSE ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD, IN COMPLIANCE TO THE
ORDER DATED 31.07.2025 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH DELHI**

I, Ashutosh Chauhan, aged about 45 years, S/o Late Shri Ratan Singh Chauhan presently posted as the Gorakhpur, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Gorakhpur, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the present matter has been taken up on 31.07.2025 when upon considering the matter, this Hon'ble Tribunal vide its order has passed the following direction:



Girish Kumar Gupta
**NOTARY
GORAKHPUR**

[Signature]

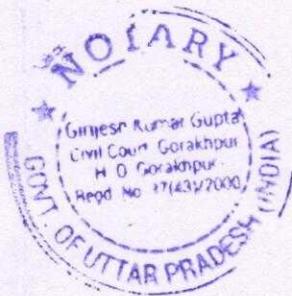
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“...3. Though the above report discloses that only one water polluting unit namely M/s Forever Distillery Pvt. Ltd. was operating in the industrial area which had the requisite clearances and which is based on ZLD, and no pollution was caused by it, it but on the minute observation of the report, we find that the unit is discharging 18 KLD domestic waste which is treated in the STP but the details of the STP treated water have not been disclosed.

4. Learned counsel appearing for the UP PCB seeks four weeks' time to file a further report...”

3. That in compliance to the above direction, the officials of the UPPCB have undertaken the inspection of the industry, i.e. M/s Forever Distillery Pvt. Ltd., Plot No.-A, UPSIDA, Industrial Area, Usara Bazar, Tehsil-Rudrapur, District-Deoria, on 15.10.2025. During the course of inspection, the industry in question found operational. The industry has installed a STP of the capacity of 18 KLD. The said STP consists of the following:

- (a) Bar Screen.
- (b) Oil & Grease Trap
- (c) Aeration tank/equalization tank.
- (d) M.B.B.R. Reactor.
- (e) Tube Settler – First.
- (f) Tube Settler – Second.



Girijesh Kumar Gupta
NOTARY
GORAKHPUR

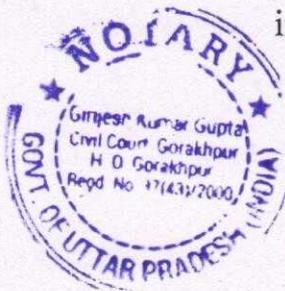
(2)

- (g) Sand filter.
- (h) Carbon Filter.
- (i) Ultraviolet (UV)
- (j) Sludge Drying Beds.

At the time of inspection STP was in operation.

A true copy of an inspection report dated 15.10.2025 alongwith its annexures is being annexed herewith and marked as **Annexure-A.**

4. That during inspection the sample of the trade effluent from the Sewage Treatment Plant (STP) has been collected by the inspection team and sent the same for analysis in the laboratory at the Regional Office of UPPCB, Gorakhpur. As per the analysis report the sample is found in accordance with the prescribed norms.
5. That further it is informed by the representative of the industry to the inspection team that the treated water from the STP is being used for gardening within the premises of the industry. During inspection, it was also found by the inspection team that industry is using the treated water for gardening.



A handwritten signature in blue ink, appearing to be 'Girjesh Kumar Gupta'.

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Girjesh Kumar Gupta
NOTARY
GORAKHPUR
31/10/26

6. That the present response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.


DEPONENT

VERIFICATION:

Verified at Gorakhpur on this the 31th day of October, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.


DEPONENT

*Subscribed by
Signature of Ashutosh
Chauhan, he signed
before me self At*



2348/26
I, the undersigned, being a
Notary Public, do hereby
certify that the above
signature is the true
signature of the
deponent.

31/10/25

(4)

Girijesh Kumar Gupta
NOTARY
GORAKHPUR
31/10/25

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 92/2025 डा० अनिल कुमार पाण्डेय बनाम स्टेट ऑफ उ०प्र० एवं अन्य में पारित आदेश दिनांक 31.07.2025 के अनुपालन में मेसर्स फॉरेवर डिस्टीलरी प्रा० लि०, प्लाट सं०-ए, यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील-रूद्रपुर, जनपद-देवरिया का स्थलीय निरीक्षण आख्या।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 92/2025 डा० अनिल कुमार पाण्डेय बनाम स्टेट ऑफ उ०प्र० एवं अन्य में पारित आदेश दिनांक 31.07.2025 के परिप्रेक्ष्य में औद्योगिक क्षेत्र उसरा बाजार, जनपद- देवरिया में मुख्य रूप से संचालित जल प्रदूषणकारी उद्योग में मेसर्स फॉरेवर डिस्टीलरी प्रा० लि० का निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 15.10.2025 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री पी०एन० पाण्डेय, यूनिट हेड उपस्थित थे। निरीक्षण के समय उद्योग संचालित अवस्था में पाया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. संदर्भित उद्योग मेसर्स फॉरेवर डिस्टीलरी प्रा० लि०, जो की देवरिया-रूद्रपुर रोड, प्लाट सं०-ए, यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील-रूद्रपुर, जनपद-देवरिया में स्थापित एवं संचालित है।
2. पत्रावली अभिलेखानुसार संदर्भित उद्योग को मुख्य कच्चे माल के रूप में यदि ग्रेन का उपयोग किया जाता है तो 200 के०एल०डी० आर०एस०/ई०एन०ए०/एए का उत्पादन करने अथवा यदि मुख्य कच्चे माल के रूप में मोलासेस/गन्ने का रस उपयोग किया जाता है तो 100 के०एल०डी० आर०एस०/ई०एन०ए०/एए के उत्पादन किये जाने के साथ-साथ 9.0 मेगावाट क्षमता पावर-को जेनरेशन उत्पादन किये जाने हेतु बोर्ड मुख्यालय के ऑनलाईन संदर्भ सं० 228753 /यू०पी०पी०सी०बी०/गोरखपुर (यू०पी०पी०सी०बी०आर०ओ०)/सी०टी०ओ०/बोध/देवरिया/2024, दिनांक 26.12.2024 के माध्यम से दिनांक 01.01.2025 से 31.12.2029 तक की वैधता अवधि के साथ सहमति (जल एवं वायु) प्राप्त है, जिसकी छायाप्रति संलग्नक-01 के रूप में संलग्न है।
3. वर्तमान में उद्योग से लगभग 3.0 किलोलीटर/दिन घरेलू उत्प्रवाह जनित होता है। उक्त घरेलू उत्प्रवाह के शुद्धिकरण हेतु उद्योग में 18 किलोलीटर/दिन क्षमता का एस०टी०पी० स्थापित एवं संचालित है। उक्त संदर्भित एस०टी०पी० में निम्नलिखित इकायां स्थापित की गयी है:-

1. बार स्क्रीन
2. ऑयल एण्ड ग्रीस ट्रैप
3. एयरेशन टैंक/इक्वालाइजेशन टैंक
4. एम०बी०बी०आर० रिएक्टर
5. ट्यूब सेटलर- प्रथम
6. ट्यूब सेटलर- द्वितीय
7. सैण्ड फिल्टर
8. कार्बन फिल्टर
9. अल्ट्रावाइलेट (यू०वी०)
10. स्लज ड्राईंग बेड्स

निरीक्षण के समय उद्योग में स्थापित एस०टी०पी० की समस्त इकायां संचालित अवस्था में पायी गयी। निरीक्षण के समय एस०टी०पी० से शुद्धिकृत उत्प्रवाह के नमूने का एकत्रण कर क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। प्रयोगशाला से प्राप्त विश्लेषण आख्यानुसार एस०टी०पी० से शुद्धिकृत उत्प्रवाह में जल प्रदूषणकारी प्रचालको की मात्रा बोर्ड द्वारा निर्धारित मानको के अनुरूप पायी गयी। विश्लेषण आख्या की छायाप्रति संलग्नक-02 के रूप में संलग्न है।

4. एस०टी०पी० के माध्यम से जनित शुद्धिकृत उत्प्रवाह को उद्योग परिसर में तैयार की गयी बागवानी में सिंचाई के प्रयोग में लाया जाता है। निरीक्षण के समय शुद्धिकृत उत्प्रवाह का उपयोग बागवानी में किया जाता हुआ पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ्स की छायाप्रति संलग्नक-03 के रूप में संलग्न है।
5. संदर्भित उद्योग को निर्गत जल एवं वायु सहमति के अनुसार उक्त उद्योग शून्य उत्प्रवाह निस्तारण बेस पर आधारित है। निरीक्षण के समय उद्योग से कोई प्रदूषित उत्प्रवाह निस्तारित होता हुआ नहीं पाया गया। उद्योग द्वारा शून्य उत्प्रवाह निस्तारण का अनुपालन किया जाता हुआ पाया गया।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

Nilish kumar
30/10/2025
(नीतिश कुमार)
अवर अभियन्ता

Farid
30/10/2025
(राम मिलन वर्मा)
वैज्ञानिक सहायक

सहा० पर्या० अभि०/क्षेत्रीय अधिकारी महोदय

Prinshl.
30/10/2025

C.S. [Signature]
30/10/25



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29485052

228753/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024

Date: 26/12/2024

To,

M/s

FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to FOREVER DISTILLERY PVT LTD located at Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA FOREVER DISTILLERY PVT LTD granted for the period from 01/01/2025 to 31/12/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/AA while using Grains	200	Kilo Liters/Day
2	Co-Generation Plant	9.0	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	18 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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KUMAR

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S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Boilers having Capacity 35 TPH and 30 TPH each	Baggasse and Slope	1	Particulate Matter	As per E(P)A Rules, 1986
2	1500 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	300 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows

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Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of 200 KLD RS/ENA/AA while using Grains as a raw material or 100 KLD RS/ENA/AA while using Molasses / Cane Juice along with Co-Gen Power Plant from 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil-Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited.

2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises.

3. The number of operating days of the industry will be 365 days per annum.

4. The maximum storage capacity for storage of spent wash shall not be more than 07 days.

5. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.

6. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

7. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

8. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 30 days equivalent of production.

9. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

10. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

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11. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
13. Industry must strictly comply with all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
15. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will be submitted within a month.
21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

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27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas an residents.

28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

29. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.

30. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

31. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

32. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

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Environmental Engineer Incharge, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

Environmental Engineer Incharge, Circle-6

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मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

संक्रमांक - 02



**REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD**
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur



TEST REPORT: WASTE WATER LABORATORY

Ref No: 34196951/Gorakhpur/2025

Date: 25.10.2025

1. **Name of Industry:** Forever Distillery
2. **Address of Industry:** Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) - 274001
3. **District:** Deoria
4. **Description about sampling point:** Outlet of STP
5. **Type of Sample (Grab/Composite/Integrated):** Grab
6. **Sample Collected By:** Mr. Nitish Kumar, JE & - -
7. **Colour and Odour:** Colourless Odourless
8. **Quantity and Packing:** 2 Liter Plastic Jericane, 500 ml Glass
9. **Date of Sample Collection:** 15/10/2025
10. **Analysis Indented by:** RO Gorakhpur
11. **Date of sample receipt in Lab:** 15/10/2025
12. **Period of Analysis:** 15/10/2025 to 21/10/2025
13. **Environmental Condition:** Temperature: 28°C, Humidity: 51 %
14. **ULR Number:** TC11612250000000140F
15. **Sampling Plan/Ref. No.:** -
16. **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA24th Ed.4500-B: 2023, At 26.2°C	-	7.48	6.5-9.0	02-12
2	Suspended Solids, APHA 24th Ed. 2540D Total Suspended Solids dried at 103-105 °C 2023	mg/l	25	<100	10-20000 mg/l
3	Dissolved Solids, APHA24thEd.2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	488	-	10- 50000 mg/l
4	Total Solids, APHA24thEd. 2540B: 2023	mg/l	513	-	10- 50000 mg/l
5	BOD, 3day27°IS 3025 (Part 44): 2023	mg/l	24	30	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	76	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI).

The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/General Standards.pdf. Besides these standards, refer EPA standards for specific purpose Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory.

3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
Surya Mohan Pandey (JRF), Ankita Dwivedi (JRF), Priya Anand (JRF)

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UPPCB/GKP/7.8.2	Issue No.: 04	Issue Date: 26.08.2022	Page No.: Page 1 of 2
Amendment No.: 02	Amendment Date.: 01.02.2025	Approved by: TM	Issued by: QM



REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD
Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

TEST REPORT: WASTE WATER LABORATORY

Ref No:34196951/Gorakhpur/2025

Date: 25.10.2025

1. **Name of Industry:** Forever Distillery
2. **Address of Industry:** Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) - 274001
3. **District:** Deoria
4. **Description about sampling point:** Outlet of STP
5. **Type of Sample (Grab/Composite/Integrated):** Grab
6. **Sample Collected By:** Mr. Nitish Kumar, JE & - -
7. **Colour and Odour:** Colourless Odourless
8. **Quantity and Packing:** 2 Liter Plastic Jericane, 500 ml Glass
9. **Date of Sample Collection:** 15/10/2025
10. **Analys Indented by:** RO Gorakhpur
11. **Date of sample receipt in Lab:** 15/10/2025
12. **Period of Analysis:** 15/10/2025 to 21/10/2025
13. **Environmental Condition:** Temperature: 28°C, Humidity: 51 %
14. **ULR Number:** TC11612250000000140F
15. **Sampling Plan/Ref. No.:** -
16. **Sampling Method Ref.:** APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	Total Coliform, APHA 9221 24th Ed.: 2023	MPN/100 ml	2000	-	<1.8 MPN/100 ml & above
2	Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	910	<1000	<1.8 MPN/100 ml & above
3	Oil Grease	mg/l	7.60	10	-

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI).

The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory.

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Remark: NA

Analysed by-
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Annexure- No. 3



